THE CARDAMOM ACT, 1965

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29. [Repealed.].
30. [Repealed.].
31. [Repealed.].
32. [Repealed.].
33. [Repealed.].
THE CARDAMOM ACT, 1965
ACT NO. 42 OF 1965

[9th December, 1965.]

An Act to provide for the development under the control of the Union of the cardamom industry.

Be it enacted by Parliament in the Sixteenth Year of the Republic of India as follows:—

CHAPTER I
PRELIMINARY

1. Short title, extent and commencement.—(1) This Act may be called the Cardamom Act, 1965.

(2) It extends to the whole of India:

Provided that it shall not apply to the State of Jammu and Kashmir* except to the extent to which the provisions of this Act relate to the control of export of cardamom from India and import thereof into India.

(3) It shall come into force on such date1 as the Central Government may, by notification in the Official Gazette, appoint:

Provided that different dates may be appointed for different provisions of this Act.

2. Declaration as to expediency of control by the Union.—It is hereby declared that it is expedient in the public interest that the Union should take under its control the cardamom industry.


5. [Acts or proceedings of Board or its Committees not to be in validated.] Rep. by s. 42, ibid. (w.e.f. 26-2-1987).


13. [Returns to be made by registered owners.] Rep. by s. 42, ibid. (w.e.f. 26-2-1987).


1. 5th April, 1966, vide notification No. G.S.R. 543, dated the 5th April, 1966, see Gazette of India, Extraordinary, Part II, sec. 3(i) except Chapter III.
12th July, 1966, vide notification No. S.O. 2166(E), dated 12th July, 1966, see Gazette of India, Extraordinary, Part II, sec. 3(ii) in respect of Chapter III.
* Vide notification No. S.O. 3912(E), dated 30th October, 2019, this Act is made applicable to the Union territory of Jammu and Kashmir and Union territory of Ladakh.


24. [Penalty for obstructing an officer or member of the Board in the discharge of his duties and for failure to produce books and records.] Rep. by s. 42, ibid. (w.e.f. 26-2-1987).


